

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

Minutes of the Norms Committee – 3 Meeting No. 1/82-ALC4/2020 dated 17.04.2020 (actually held on 06.05.2020) for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present in the Meeting:

- (i) Shri Nirmal Kumar, Dy. Director General of Foreign Trade
- (ii) Shri Ajay Kumar, Assistant Director
- (iii) Consultant, Technical Expert Pharmaceuticals
- (iv) Consultant, Technical Expert Chemicals

The committee went through the minutes of earlier meeting No. 14/82-ALC4/2019 dated 06.03.2020 dated 06.03.2020 (actually held on 19.03.2020)

ONLINE CASES

1	Case No.:969/15/82-ALC4/2018	Party Name:SOMU SOLVENTS PVT. LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02426/AM19/	RLA File :07/24/040/00175/AM16/	Lic.No/Date:0710108673 02.09.2015	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

2	Case No.:405/15/82-ALC4/2018	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01862/AM19/	RLA File :34/24/040/00139/AM16/	Lic.No/Date:3410041522 16.09.2015	Defer Date:
	Decision: Deferred for comments of TE.			

3	Case No.:259/15/82-ALC4/2018	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Withdrawn
	HQ File :01/82/050/01716/AM19/	RLA File :08/24/040/00222/AM16/	Lic.No/Date:0810136251 12.10.2015	
	Decision: The firm vide its e-mail dated 24.02.2020 has enclosed a copy of Redemption Letter dated 13.05.2017 vide which Office of Addl. DGFT, Ahmedabad has issued EODC and closed the subject advance authorization. In view of above, the Committee decided to withdraw the case.			

4	Case No.:322/15/82-ALC4/2018	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01779/AM19/	RLA File :08/24/040/00270/AM16/	Lic.No/Date:0810136418 02.11.2015	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application of subject Advancer Authorization as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 21.02.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019. Hence, it was decided to issue Final Reminder to firm with the request to furnish a copy of 4.07 application of the subject advance authorization immediately to this Directorate as per Policy Circular No. 23/2015-20, dated 15.05.2019, failing which its case will be rejected.			

5	Case No.:1030/15/82-ALC4/2018	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02487/AM19/	RLA File :29/21/040/00029/AM16/	Lic.No/Date:2910025235 21.12.2015	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 7/82-ALC4/2019 dated 06.09.2019, followed by Reminder on 31.10.2019 and Final Reminder on 13.02.2020. (i) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield at every stage. (ii) Central Excise or GST Certificate. The requisite reply is still awaited from the firm. In view of above, the Committee decided to defer the case.			

6	Case No.:260/15/82-ALC4/2018	Party Name:VINNY HEALTHCARE PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01717/AM19/	RLA File :08/24/040/00386/AM16/	Lic.No/Date:0810137198 12.02.2016	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application of subject Advancer Authorization as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 21.02.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019. Hence, it was decided to issue Final Reminder to firm with the request to furnish a copy of 4.07 application of the subject advance authorization immediately to this Directorate as per Policy Circular No. 23/2015-20, dated 15.05.2019, failing which its case will be rejected.			

7	Case No.:996/15/82-ALC4/2018	Party Name:RECKITT BENCKISER (INDIA) LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Withdrawn
	HQ File :01/82/050/02453/AM19/	RLA File :07/24/040/00374/AM16/	Lic.No/Date:0710109433 23.02.2016	
	Decision: The firm vide e-mail dated 26.02.2020 has informed that they have surrendered the subject Advance Authorization. In view of above, the Committee decided to withdraw the case			

8	Case No.:221/15/82-ALC4/2018	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01678/AM19/	RLA File :08/24/040/00469/AM16/	Lic.No/Date:0810137649 11.04.2016	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

9	Case No.:274/15/82-ALC4/2018	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01731/AM19/	RLA File :07/24/040/00034/AM17/	Lic.No/Date:0710109729 27.04.2016	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application of subject Advancer Authorization as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 21.02.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019. Hence, it was decided to issue Final Reminder to firm with the request to furnish a copy of 4.07 application of the subject advance authorization immediately to this Directorate as per Policy Circular No. 23/2015-20, dated 15.05.2019, failing which its case will be rejected.			

10	Case No.: 222/15/82-ALC4/2018	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Approved																						
	HQ File :01/82/050/01679/AM19/	RLA File :07/24/040/00015/AM17/	Lic.No/Date:0710109746 02.05.2016																							
	Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:																									
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="5">ACURATE TABS - Paracetamol 450mg+Doxylamine Succinate 5mg+Caffeine 30mg +Codeine Phosphate 10mg+Colour Quinoline Yellow 2Mg Tablets (Para -22500.000+Doxylamine-250.000+Caffeine-1500.000+Codeine-500.000+Colour-100.000Kgs)(No. of Tablets 50000000)</td><td rowspan="5">25347.000 kg</td><td>1</td><td>PARACETAMOL GRANULES DC 83S (KRISOPAP - 83S)</td><td>22950.000 kg</td></tr> <tr> <td>2</td><td>DOXYLAMINE SUCCINATE USP /Ph. Eur Grade</td><td>255.000 kg</td></tr> <tr> <td>3</td><td>CAFFEINE ANHYDROUS BP2010/USP/EP/PH.EUR/BP</td><td>1530.000 kg</td></tr> <tr> <td>4</td><td>CODEINE PHOSPHATE BP/USP/EP/PH.EUR</td><td>510.000 kg</td></tr> <tr> <td>5</td><td>COLOUR QUINOLINE YELLOW CI 47005 (SPECTRACOL)</td><td>102.000 kg</td></tr> </tbody> </table>	Export Product	Qty.	Sl. No.	Import items	Qty.	ACURATE TABS - Paracetamol 450mg+Doxylamine Succinate 5mg+Caffeine 30mg +Codeine Phosphate 10mg+Colour Quinoline Yellow 2Mg Tablets (Para -22500.000+Doxylamine-250.000+Caffeine-1500.000+Codeine-500.000+Colour-100.000Kgs)(No. of Tablets 50000000)	25347.000 kg	1	PARACETAMOL GRANULES DC 83S (KRISOPAP - 83S)	22950.000 kg	2	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	255.000 kg	3	CAFFEINE ANHYDROUS BP2010/USP/EP/PH.EUR/BP	1530.000 kg	4	CODEINE PHOSPHATE BP/USP/EP/PH.EUR	510.000 kg	5	COLOUR QUINOLINE YELLOW CI 47005 (SPECTRACOL)	102.000 kg			
Export Product	Qty.	Sl. No.	Import items	Qty.																						
ACURATE TABS - Paracetamol 450mg+Doxylamine Succinate 5mg+Caffeine 30mg +Codeine Phosphate 10mg+Colour Quinoline Yellow 2Mg Tablets (Para -22500.000+Doxylamine-250.000+Caffeine-1500.000+Codeine-500.000+Colour-100.000Kgs)(No. of Tablets 50000000)	25347.000 kg	1	PARACETAMOL GRANULES DC 83S (KRISOPAP - 83S)	22950.000 kg																						
		2	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	255.000 kg																						
		3	CAFFEINE ANHYDROUS BP2010/USP/EP/PH.EUR/BP	1530.000 kg																						
		4	CODEINE PHOSPHATE BP/USP/EP/PH.EUR	510.000 kg																						
		5	COLOUR QUINOLINE YELLOW CI 47005 (SPECTRACOL)	102.000 kg																						
	RA concerned may take further necessary action as per above decision of NC.																									

11	Case No.: 286/15/82-ALC4/2018	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Approved																									
	HQ File :01/82/050/01743/AM19/	RLA File :05/24/040/00060/AM17/	Lic.No/Date:0510398453 11.05.2016																										
	Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 18/82-ALC4/2014 dated 18.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="6">SITAGLIPTIN PHOSPHATE MONOHYDRATE</td><td rowspan="6">1 k</td><td>1</td><td>(R)-3-((tert-butoxycarbonyl)amino)-4-(2,4,5-trifluorophenyl)butanoic acid (SG04)</td><td>1.00 kg/kg</td></tr> <tr> <td>2</td><td>3-(trifluoromethyl)-5,6,7,8-tetrahydro-[1,2,4]triazolo[4,3-a]pyrazine hydrochloride</td><td>0.80 kg/kg</td></tr> <tr> <td>3</td><td>N-Hydroxybenzotriazole(HOBT)</td><td>0.50 kg/kg</td></tr> <tr> <td>4</td><td>Methanol</td><td>3.65 lit/kg</td></tr> <tr> <td>5</td><td>Isopropyl alcohol</td><td>6.10 lit/kg</td></tr> <tr> <td>6</td><td>Methylene Dichloride</td><td>15.25 lt/kg</td></tr> </tbody> </table>	Export product	Qty.	Sl. No.	Import items	Qty.	SITAGLIPTIN PHOSPHATE MONOHYDRATE	1 k	1	(R)-3-((tert-butoxycarbonyl)amino)-4-(2,4,5-trifluorophenyl)butanoic acid (SG04)	1.00 kg/kg	2	3-(trifluoromethyl)-5,6,7,8-tetrahydro-[1,2,4]triazolo[4,3-a]pyrazine hydrochloride	0.80 kg/kg	3	N-Hydroxybenzotriazole(HOBT)	0.50 kg/kg	4	Methanol	3.65 lit/kg	5	Isopropyl alcohol	6.10 lit/kg	6	Methylene Dichloride	15.25 lt/kg			
Export product	Qty.	Sl. No.	Import items	Qty.																									
SITAGLIPTIN PHOSPHATE MONOHYDRATE	1 k	1	(R)-3-((tert-butoxycarbonyl)amino)-4-(2,4,5-trifluorophenyl)butanoic acid (SG04)	1.00 kg/kg																									
		2	3-(trifluoromethyl)-5,6,7,8-tetrahydro-[1,2,4]triazolo[4,3-a]pyrazine hydrochloride	0.80 kg/kg																									
		3	N-Hydroxybenzotriazole(HOBT)	0.50 kg/kg																									
		4	Methanol	3.65 lit/kg																									
		5	Isopropyl alcohol	6.10 lit/kg																									
		6	Methylene Dichloride	15.25 lt/kg																									
	RA concerned may take further necessary action as per above decision of NC.																												

12	Case No.:230/15/82-ALC4/2018	Party Name:WINTAC LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01687/AM19/	RLA File :07/24/040/00083/AM17/	Lic.No/Date:0710109922 08.06.2016	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application of subject Advancer Authorization as asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, followed by Reminder on 21.02.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019. Hence, it was decided to issue Final Reminder to firm with the request to furnish a copy of 4.07 application of the subject advance authorization immediately to this Directorate as per Policy Circular No. 23/2015-20, dated 15.05.2019, failing which its case will be rejected.			

13	Case No.:231/15/82-ALC4/2018	Party Name:WINTAC LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01688/AM19/	RLA File :07/24/040/00082/AM17/	Lic.No/Date:0710109921 08.06.2016	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application of subject Advancer Authorization as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 21.02.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019. Hence, it was decided to issue Final Reminder to firm with the request to furnish a copy of 4.07 application of the subject advance authorization immediately to this Directorate as per Policy Circular No. 23/2015-20, dated 15.05.2019, failing which its case will be rejected.			

14	Case No.:501/15/82-ALC4/2018	Party Name:WINTAC LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01958/AM19/	RLA File :07/24/040/00081/AM17/	Lic.No/Date:0710109926 09.06.2016	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application of subject Advancer Authorization as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 21.02.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019. Hence, it was decided to issue Final Reminder to firm with the request to furnish a copy of 4.07 application of the subject advance authorization immediately to this Directorate as per Policy Circular No. 23/2015-20, dated 15.05.2019, failing which its case will be rejected.			

15	Case No.:234/15/82-ALC4/2018	Party Name:R L FINE CHEM	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Approved															
	HQ File :01/82/050/01691/AM19/	RLA File :07/24/040/00057/AM17/	Lic.No/Date:0710109991 23.06.2016																
	Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 3/82-ALC4/2018 dated 05.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																		
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>TRIMIPRAMINE MESYLATE</td><td>1 kg</td><td>1</td><td>1 BROMO 3 CHLORO 2 METHYL PROPANE</td><td>0.53 kg</td></tr> <tr> <td>IHT</td><td></td><td>2</td><td>IMINODIBENZYL</td><td>0.72 kg</td></tr> </tbody> </table>				Export Product	Qty.	Sl. No.	Import items	Qty.	TRIMIPRAMINE MESYLATE	1 kg	1	1 BROMO 3 CHLORO 2 METHYL PROPANE	0.53 kg	IHT		2	IMINODIBENZYL	0.72 kg
Export Product	Qty.	Sl. No.	Import items	Qty.															
TRIMIPRAMINE MESYLATE	1 kg	1	1 BROMO 3 CHLORO 2 METHYL PROPANE	0.53 kg															
IHT		2	IMINODIBENZYL	0.72 kg															
	RA concerned may take further necessary action as per above decision of NC.																		

16	Case No.:179/6/82-ALC4/2019	Party Name:CIPLA LIMITED.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Withdrawn
	HQ File :01/82/050/00405/AM20/	RLA File :03/94/040/00257/AM17/	Lic.No/Date:0310805901 04.07.2016	
	Decision: The firm vide e-mail dated 29.01.2020 has informed that they have surrendered the subject Advance Authorization. In view of above, the Committee decided to withdraw the case.			

17	Case No.:646/15/82-ALC4/2018	Party Name:WINTAC LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02103/AM19/	RLA File :07/24/040/00251/AM17/	Lic.No/Date:0710110596 28.10.2016	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application of subject Advancer Authorization as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020 , followed by Reminder on 21.02.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019. Hence, it was decided to issue Final Reminder to firm with the request to furnish a copy of 4.07 application of the subject advance authorization immediately to this Directorate as per Policy Circular No. 23/2015-20, dated 15.05.2019, failing which its case will be rejected.			

18	Case No.: 680/15/82-ALC4/2018	Party Name:WINTAC LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02137/AM19/	RLA File :07/24/040/00282/AM17/	Lic.No/Date:0710110805 16.12.2016	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application of subject Advancer Authorization as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 21.02.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019. Hence, it was decided to issue Final Reminder to firm with the request to furnish a copy of 4.07 application of the subject advance authorization immediately to this Directorate as per Policy Circular No. 23/2015-20, dated 15.05.2019, failing which its case will be rejected.			

19	Case No.: 265/15/82-ALC4/2018	Party Name:ATUL LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01722/AM19/	RLA File :08/24/040/00374/AM17/	Lic.No/Date:0810139395 28.12.2016	Defer Date:
	Decision: Deferred for comments of TE.			

20	Case No.: 992/15/82-ALC4/2018	Party Name:WINTAC LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02449/AM19/	RLA File :07/24/040/00353/AM17/	Lic.No/Date:0710111032 27.01.2017	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application of subject Advancer Authorization as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 21.02.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019. Hence, it was decided to issue Final Reminder to firm with the request to furnish a copy of 4.07 application of the subject advance authorization immediately to this Directorate as per Policy Circular No. 23/2015-20, dated 15.05.2019, failing which its case will be rejected.			

21	Case No.: 995/15/82-ALC4/2018	Party Name:WINTAC LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02452/AM19/	RLA File :07/24/040/00362/AM17/	Lic.No/Date:0710111117 10.02.2017	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application of subject Advancer Authorization as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 21.02.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019. Hence, it was decided to issue Final Reminder to firm with the request to furnish a copy of 4.07 application of the subject advance authorization immediately to this Directorate as per Policy Circular No. 23/2015-20, dated 15.05.2019, failing which its case will be rejected.			

22	Case No.:1002/15/82-ALC4/2018	Party Name:WINTAC LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02459/AM19/	RLA File :07/24/040/00365/AM17/	Lic.No/Date:0710111160 21.02.2017	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application of subject Advancer Authorization as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 21.02.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019. Hence, it was decided to issue Final Reminder to firm with the request to furnish a copy of 4.07 application of the subject advance authorization immediately to this Directorate as per Policy Circular No. 23/2015-20, dated 15.05.2019, failing which its case will be rejected.			

23	Case No.:276/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01733/AM19/	RLA File :05/23/040/00561/AM17/	Lic.No/Date:0510401758 22.02.2017	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

24	Case No.:382/4/82-ALC4/2017	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00390/AM18/	RLA File :03/94/040/00036/AM18/	Lic.No/Date:0310812684 24.04.2017	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 14/82-ALC4/2019 dated 06.03.2020, followed by Reminder on 11.06.2020: (i) Justification for low yield, that is 72% and 56% with supporting data. (ii) Production – Consumption data for the last two years duly certified by GST authority. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

25	Case No.:294/15/82-ALC4/2018	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01751/AM19/	RLA File :52/24/040/00006/AM18/	Lic.No/Date:5210042249 02.05.2017	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 13.02.2020: (i) Recovery of By-Product i.e. Para Amino Phenol and its commercial value. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

26	Case No.:282/15/82-ALC4/2018	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Approved																								
	HQ File :01/82/050/01739/AM19/	RLA File :09/24/040/00067/AM18/	Lic.No/Date:0910065021 11.05.2017																									
	Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2018 dated 19.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No</th><th>Import Product</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="6">Oseltamivir Phosphate</td><td rowspan="6">1 kg</td><td>1.</td><td>Shikimic acid</td><td>1.66 kg</td></tr> <tr> <td>2.</td><td>2,2 -Dimethoxy Propane</td><td>1.58 kg</td></tr> <tr> <td>3</td><td>3 - Pentanone</td><td>5.57 kg</td></tr> <tr> <td>4</td><td>Triethylsilane</td><td>0.90 kg</td></tr> <tr> <td>5</td><td>Triethylamine</td><td>1.00 kg</td></tr> <tr> <td>6</td><td>Trifluoromethane Sulfonic acid</td><td>0.100 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Qty.	Sl. No	Import Product	Qty.	Oseltamivir Phosphate	1 kg	1.	Shikimic acid	1.66 kg	2.	2,2 -Dimethoxy Propane	1.58 kg	3	3 - Pentanone	5.57 kg	4	Triethylsilane	0.90 kg	5	Triethylamine	1.00 kg	6	Trifluoromethane Sulfonic acid
Export Product	Qty.	Sl. No	Import Product	Qty.																								
Oseltamivir Phosphate	1 kg	1.	Shikimic acid	1.66 kg																								
		2.	2,2 -Dimethoxy Propane	1.58 kg																								
		3	3 - Pentanone	5.57 kg																								
		4	Triethylsilane	0.90 kg																								
		5	Triethylamine	1.00 kg																								
		6	Trifluoromethane Sulfonic acid	0.100 kg																								

27	Case No.:289/15/82-ALC4/2018	Party Name:ATUL LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01746/AM19/	RLA File :08/24/040/00043/AM18/	Lic.No/Date:0810140311 18.05.2017	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide its e-mail dated 25.02.2020 has furnished its reply. Deferred for comments of TE.			

28	Case No.:290/15/82-ALC4/2018	Party Name:WINTAC LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01747/AM19/	RLA File :07/24/040/00052/AM18/	Lic.No/Date:0710111636 23.05.2017	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application of subject Advancer Authorization as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 21.02.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019. Hence, it was decided to issue Final Reminder to firm with the request to furnish a copy of 4.07 application of the subject advance authorization immediately to this Directorate as per Policy Circular No. 23/2015-20, dated 15.05.2019, failing which its case will be rejected.			

29	Case No.:291/15/82-ALC4/2018	Party Name:WINTAC LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01748/AM19/	RLA File :07/24/040/00056/AM18/	Lic.No/Date:0710111650 24.05.2017	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application of subject Advancer Authorization as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 21.02.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019. Hence, it was decided to issue Final Reminder to firm with the request to furnish a copy of 4.07 application of the subject advance authorization immediately to this Directorate as per Policy Circular No. 23/2015-20, dated 15.05.2019, failing which its case will be rejected.			

30	Case No.:525/4/82-ALC4/2017	Party Name:CIPLA LIMITED.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Approved																								
	HQ File :01/82/050/00533/AM18/	RLA File :03/94/040/00211/AM18/	Lic.No/Date:0310813980 14.06.2017																									
	Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 3/82-ALC4/2018 dated 05.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed mg/tablet</th></tr> </thead> <tbody> <tr> <td rowspan="6">Tenofovir Disoproxil Fumarate 300mg+ Lamivudine 300mg + Efavirenz 600mg Tablets Each Tablet contain Efavirenz 600mg + Tenofovir Disoproxil Fumarate 300mg + Lamivudine 300mg Tablets</td><td rowspan="6">1 Number</td><td>1</td><td>Efavirenz</td><td>612.0</td></tr> <tr> <td>2</td><td>Lamivudine</td><td>306.0</td></tr> <tr> <td>3</td><td>9-[2-(Phosphonyl Methoxy) Propyl] Adenine (PMPA)</td><td>235.3</td></tr> <tr> <td>4</td><td>Chloromethyl Isopropyl Carbonate</td><td>413.92</td></tr> <tr> <td>5</td><td>N-Methyl 2-Pyrrolidone</td><td>455.27</td></tr> <tr> <td>6</td><td>Methylene Dichloride</td><td>2050.20</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Qty.	Sl. No.	Import items	Qty. allowed mg/tablet	Tenofovir Disoproxil Fumarate 300mg+ Lamivudine 300mg + Efavirenz 600mg Tablets Each Tablet contain Efavirenz 600mg + Tenofovir Disoproxil Fumarate 300mg + Lamivudine 300mg Tablets	1 Number	1	Efavirenz	612.0	2	Lamivudine	306.0	3	9-[2-(Phosphonyl Methoxy) Propyl] Adenine (PMPA)	235.3	4	Chloromethyl Isopropyl Carbonate	413.92	5	N-Methyl 2-Pyrrolidone	455.27	6	Methylene Dichloride
Export product	Qty.	Sl. No.	Import items	Qty. allowed mg/tablet																								
Tenofovir Disoproxil Fumarate 300mg+ Lamivudine 300mg + Efavirenz 600mg Tablets Each Tablet contain Efavirenz 600mg + Tenofovir Disoproxil Fumarate 300mg + Lamivudine 300mg Tablets	1 Number	1	Efavirenz	612.0																								
		2	Lamivudine	306.0																								
		3	9-[2-(Phosphonyl Methoxy) Propyl] Adenine (PMPA)	235.3																								
		4	Chloromethyl Isopropyl Carbonate	413.92																								
		5	N-Methyl 2-Pyrrolidone	455.27																								
		6	Methylene Dichloride	2050.20																								

31	Case No.: 109/12/82-ALC4/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01064/AM18/	RLA File :09/24/040/00181/AM18/	Lic.No/Date:0910065247 06.07.2017	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 13.02.2020: (i) Justification for low yield in the process alongwith documentary evidence. (ii) Complete set of 4.07 application. In view of above, the Committee decided to issue <u>Final Reminder</u> to firm to furnish its reply, failing which the case will be rejected.			

32	Case No.: 309/15/82-ALC4/2018	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01766/AM19/	RLA File :09/24/040/00157/AM18/	Lic.No/Date:0910065252 07.07.2017	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide its e-mail dated 20.02.2020 has furnished its reply. Deferred for comments of TE.			

33	Case No.: 311/15/82-ALC4/2018	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01768/AM19/	RLA File :08/24/040/00123/AM18/	Lic.No/Date:0810140725 26.07.2017	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019			

34	Case No.: 297/12/82-ALC4/2018	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00924/AM19/	RLA File :07/24/040/00129/AM18/	Lic.No/Date:0710111984 08.08.2017	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019			

35	Case No.: 116/12/82-ALC4/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01071/AM18/	RLA File :09/24/040/00234/AM18/	Lic.No/Date:0910065373 23.08.2017	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 13.02.2020: (i) Justification for low yield in the process alongwith documentary evidence. (ii) Complete set of 4.07 application. In view of above, the Committee decided to issue <u>Final Reminder</u> to firm to furnish its reply, failing which the case will be rejected.			

36	Case No.: 134/12/82-ALC4/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01089/AM18/	RLA File :09/24/040/00233/AM18/	Lic.No/Date:0910065372 23.08.2017	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 13.02.2020: (i) Justification for low yield in the process alongwith documentary evidence. (ii) Complete set of 4.07 application. In view of above, the Committee decided to issue <u>Final Reminder</u> to firm to furnish its reply, failing which the case will be rejected.			

37	Case No.: 131/12/82-ALC4/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01086/AM18/	RLA File :09/24/040/00238/AM18/	Lic.No/Date:0910065396 28.08.2017	Defer Date:
	Decision:The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 13.02.2020: (i) Justification for low yield in the process alongwith documentary evidence. (ii) Complete set of 4.07 application. In view of above, the Committee decided to issue <u>Final Reminder</u> to firm to furnish its reply, failing which the case will be rejected.			

38	Case No.: 132/12/82-ALC4/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01087/AM18/	RLA File :09/24/040/00235/AM18/	Lic.No/Date:0910065398 28.08.2017	Defer Date:
	Decision:The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 13.02.2020: (i) Justification for low yield in the process alongwith documentary evidence. (ii) Complete set of 4.07 application. In view of above, the Committee decided to issue <u>Final Reminder</u> to firm to furnish its reply, failing which the case will be rejected.			

39	Case No.: 141/12/82-ALC4/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01096/AM18/	RLA File :09/24/040/00236/AM18/	Lic.No/Date:0910065397 28.08.2017	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 13.02.2020: (i) Justification for low yield in the process alongwith documentary evidence. (ii) Complete set of 4.07 application. In view of above, the Committee decided to issue <u>Final Reminder</u> to firm to furnish its reply, failing which the case will be rejected.			

40	Case No.: 321/15/82-ALC4/2018	Party Name:AASHA BIOCHEM	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01778/AM19/	RLA File :10/24/040/00018/AM18/	Lic.No/Date:1010059805 31.08.2017	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide its e-mail dated 25.02.2020 has furnished its reply. Deferred for comments of TE.			

41	Case No.: 198/4/82-ALC4/2018	Party Name:SAPTAGIR CAMPHOR LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00198/AM19/	RLA File :09/24/040/00293/AM18/	Lic.No/Date:0910065468 15.09.2017	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide its e-mail dated 24.02.2020 has furnished its reply. Deferred for comments of TE.			

42	Case No.:327/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01784/AM19/	RLA File :05/23/040/00268/AM18/	Lic.No/Date:0510404290 13.10.2017	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

43	Case No.:328/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01785/AM19/	RLA File :05/23/040/00266/AM18/	Lic.No/Date:0510404285 13.10.2017	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

44	Case No.:329/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01786/AM19/	RLA File :05/23/040/00267/AM18/	Lic.No/Date:0510404287 13.10.2017	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

45	Case No.:550/15/82-ALC4/2018	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02007/AM19/	RLA File :07/24/040/00202/AM18/	Lic.No/Date:0710112366 08.11.2017	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide its e-mail dated 21.03.2020 has furnished its reply. Deferred for comments of TE.			

46	Case No.:236/4/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00236/AM19/	RLA File :09/24/040/00403/AM18/	Lic.No/Date:0910065688 24.11.2017	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 13.02.2020: (i) Justification for low yield in the process alongwith documentary evidence. (ii) Complete set of 4.07 application. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

47	Case No.:243/4/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00243/AM19/	RLA File :09/24/040/00404/AM18/	Lic.No/Date:0910065687 24.11.2017	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 13.02.2020: (i) Justification for low yield in the process alongwith documentary evidence. (ii) Complete set of 4.07 application. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

48	Case No.:1021/15/82-ALC4/2018	Party Name:ANLON HEALTHCARE PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02478/AM19/	RLA File :24/24/040/00039/AM18/	Lic.No/Date:2410042334 12.01.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

49	Case No.:12/4/82-ALC4/2018	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00012/AM19/	RLA File :03/95/040/00810/AM18/	Lic.No/Date:0310818490 15.01.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide its e-mail dated 07.11.2019 has furnished its reply. Deferred for comments of TE.			

50	Case No.: 165/10/82-ALC4/2018	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00452/AM19/	RLA File :09/24/040/00438/AM18/	Lic.No/Date:0910065915 20.01.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 13.02.2020: (i) Percentage of yield on molar basis for each step. In view of above, the Committee decided to issue <u>Final Reminder</u> to firm to furnish its reply, failing which the case will be rejected.			

51	Case No.: 187/10/82-ALC4/2018	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00474/AM19/	RLA File :09/24/040/00497/AM18/	Lic.No/Date:0910065945 31.01.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 8/82-ALC4/2019 dated 20.09.2019, followed by Reminder on 31.10.2019 and Final Reminder on 13.02.2020. (i) Exact chemical name of the export product. The requisite reply is still awaited from the firm. In view of above, the Committee decided to defer the case.			

52	Case No.: 132/10/82-ALC4/2018	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00419/AM19/	RLA File :09/24/040/00516/AM18/	Lic.No/Date:0910065954 01.02.2018	Defer Date:
	Decision: Deferred for comments of TE.			

53	Case No.:131/10/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Approved
	HQ File :01/82/050/00418/AM19/	RLA File :09/24/040/00561/AM18/	Lic.No/Date:0910065961 02.02.2018	
	Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2019 dated 31.01.2020, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Qty.	Sl. No.	Import items
	Cis MONOQUATERNARY ACID BESYLATE SALT	1 kg	1	HOMOVERATRYLAMINE
			2	HOMOVERATRIC ACID
			3	RuCl[(S,S)-Tsdpen(p-cymene)]
			4	ACETONITRILE
			5	TETRAHYDROFURAN
				Qty.
				2.10 kg
				2.27 kg
				0.010 kg
				3.10 kg
				3.57 kg
	RA concerned may take further necessary action as per above decision of NC.			

54	Case No.:135/10/82-ALC4/2018	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00422/AM19/	RLA File :09/24/040/00498/AM18/	Lic.No/Date:0910065963 02.02.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 8/82-ALC4/2019 dated 20.09.2019, followed by Reminder on 31.10.2019 and Final Reminder on 13.02.2020.			
	(i) Percentage yield on molar basis at every stage. (ii) Exact chemical name of the export product.			
	The requisite reply is still awaited from the firm. In view of above, the Committee decided to defer the case.			

55	Case No.:140/10/82-ALC4/2018	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00427/AM19/	RLA File :09/24/040/00527/AM18/	Lic.No/Date:0910065968 06.02.2018	Defer Date:
	Decision: Deferred for comments of TE.			

56	Case No.: 142/4/82-ALC4/2018	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00142/AM19/	RLA File :06/24/040/00047/AM18/	Lic.No/Date:0610038810 07.02.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide its e-mail dated 25.02.2020 has furnished its reply. Deferred for comments of TE.			

57	Case No.: 166/10/82-ALC4/2018	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00453/AM19/	RLA File :09/24/040/00528/AM18/	Lic.No/Date:0910065973 07.02.2018	Defer Date:
	Decision: Deferred for comments of TE.			

58	Case No.: 819/15/82-ALC4/2018	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02276/AM19/	RLA File :05/23/040/00440/AM18/	Lic.No/Date:0510405609 09.02.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

59	Case No.: 1009/15/82-ALC4/2018	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02466/AM19/	RLA File :07/24/040/00305/AM18/	Lic.No/Date:0710112820 13.02.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide its e-mail dated 16.11.2019 has furnished its reply. Deferred for comments of TE.			

60	Case No.: 82/10/82-ALC4/2018	Party Name:FRESENIUS KABI INDIA PRIVATE LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00369/AM19/	RLA File :03/94/040/00911/AM18/	Lic.No/Date:0310819230 19.02.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide its e-mail dated 14.10.2019 has furnished its reply to the query raised during PH on 20.09.2019. Deferred for comments of TE.			

61	Case No.:93/10/82-ALC4/2018	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00380/AM19/	RLA File :03/95/040/01007/AM18/	Lic.No/Date:0310819263 20.02.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide its letter dated 24.10.2019 has furnished its reply. Deferred for comments of TE.			

62	Case No.:47/13/82-ALC4/2018	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01025/AM19/	RLA File :09/24/040/00587/AM18/	Lic.No/Date:0910066003 20.02.2018	Defer Date:
	Decision: Deferred for comments of TE.			

63	Case No.:186/13/82-ALC4/2018	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01164/AM19/	RLA File :34/24/040/00341/AM18/	Lic.No/Date:3410043908 22.02.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide its e-mail dated 01.11.2019 has furnished its reply. Deferred for comments of TE.			

64	Case No.:286/4/82-ALC4/2018	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00286/AM19/	RLA File :03/95/040/00993/AM18/	Lic.No/Date:0310819412 26.02.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide its e-mail dated 20.06.2019 has furnished its reply . Deferred for comments of TE.			

65	Case No.:125/13/82-ALC4/2018	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01103/AM19/	RLA File :09/24/040/00611/AM18/	Lic.No/Date:0910066054 12.03.2018	Defer Date:
	Decision: Deferred for comments of TE.			

66	Case No.:33/13/82-ALC4/2018	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01011/AM19/	RLA File :03/95/040/01027/AM18/	Lic.No/Date:0310819857 16.03.2018	Defer Date:
	Decision: The firm vide email dated. 14.02.2020 has stated that due to oversight, the application was filled for ratification of norms instead of repeat norms. Accordingly they have requested to consider the norms for the licence number 0310819857 dated 16.03.2018 as Repeat Norms basis.			

67	Case No.:127/13/82- ALC4/2018	Party Name:SPANSULES FORMULATIONS	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01105/AM19/	RLA File :09/24/040/00619/AM18/	Lic.No/Date:0910066066 20.03.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 03.09.2019 has furnished its reply. Deferred for comments of TE.			

68	Case No.:258/12/82- ALC4/2018	Party Name:SYNTHO CHIRALS PRIVATE LIMITED	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00885/AM19/	RLA File :09/24/040/00669/AM18/	Lic.No/Date:0910066087 26.03.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 25.02.2020 has furnished its reply. Deferred for comments of TE.			

69	Case No.:126/13/82- ALC4/2018	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01104/AM19/	RLA File :09/24/040/00639/AM18/	Lic.No/Date:0910066086 26.03.2018	Defer Date:
	Decision: Deferred for comments of TE.			

70	Case No.:5/10/82-ALC4/2018	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00292/AM19/	RLA File :05/23/040/00515/AM18/	Lic.No/Date:0510406067 09.04.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 8/82-ALC4/2019 dated 20.09.2019, followed by Reminder on 31.10.2019 and Final Reminder on 13.02.2020: (i) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage The requisite reply is still awaited from the firm. In view of above, the Committee decided to defer the case.			

71	Case No.:1014/15/82-ALC4/2018	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02471/AM19/	RLA File :07/24/040/00361/AM18/	Lic.No/Date:0710113089 10.04.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 16.11.2019 has furnished its reply. Deferred for comments of TE.			

72	Case No.:261/12/82-ALC4/2018	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00888/AM19/	RLA File :09/24/040/00668/AM18/	Lic.No/Date:0910066131 11.04.2018	Defer Date:
	Decision: Deferred for comments of TE.			

73	Case No.:156/13/82-ALC4/2018	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01134/AM19/	RLA File :09/24/040/00654/AM18/	Lic.No/Date:0910066137 12.04.2018	Defer Date:
	Decision: Deferred for comments of TE.			

74	Case No.:26/15/82-ALC4/2018	Party Name:GLAND CHEMICALS PVT LTD	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01483/AM19/	RLA File :09/24/040/00008/AM19/	Lic.No/Date:0910066148 17.04.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

75	Case No.:122/13/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01100/AM19/	RLA File :09/24/040/00024/AM19/	Lic.No/Date:0910066156 18.04.2018	Defer Date:
	Decision: Deferred for comments of TE.			

76	Case No.:6/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01463/AM19/	RLA File :09/24/040/00015/AM19/	Lic.No/Date:0910066157 18.04.2018	Defer Date:
	Decision: Deferred for comments of TE.			

77	Case No.:153/12/82-ALC4/2018	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00780/AM19/	RLA File :03/94/040/00055/AM19/	Lic.No/Date:0310820647 25.04.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 17.06.2019 has furnished its reply. Deferred for comments of TE.			

78	Case No.:121/13/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01099/AM19/	RLA File :09/24/040/00044/AM19/	Lic.No/Date:0910066198 04.05.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 13.02.2020: (i) Justification for low yield in the process alongwith documentary evidence. (ii) Complete set of 4.07 application. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

79	Case No.: 225/10/82-ALC4/2018	Party Name:DR J PHARMACHEM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00512/AM19/	RLA File :31/83/040/00014/AM19/	Lic.No/Date:3110067038 07.05.2018	Defer Date:
	Decision: Deferred for comments of TE.			

80	Case No.: 107/13/82-ALC4/2018	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01085/AM19/	RLA File :09/24/040/00006/AM19/	Lic.No/Date:0910066210 09.05.2018	Defer Date:
	Decision: Deferred for comments of TE.			

81	Case No.: 250/10/82-ALC4/2018	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00537/AM19/	RLA File :52/24/040/00016/AM19/	Lic.No/Date:5210042638 10.05.2018	Defer Date:
	Decision: Deferred for comments of TE.			

82

Case No.:196/12/82-ALC4/2018	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Approved	
HQ File :01/82/050/00823/AM19/	RLA File :05/24/040/00067/AM19/	Lic.No/Date:0510406412 10.05.2018		
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2019 dated 31.01.2020, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
L-MENTHOL /MENTHOL (LAVEO) / MENTHOL(L) / LIQUID MENTHOL	1 kg	1	META - CRESOL ABOVE 98.5% PURE	0.922 kg
		2	ISO PROPYL ALCOHOL	0.543 kg
		3	ARROWZYME/LIPASE AMANO IME	0.01 kg
RA concerned may take further necessary action as per above decision of NC.				

83	Case No.: 366/15/82-ALC4/2018	Party Name:WINTAC LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01823/AM19/	RLA File :07/24/040/00008/AM19/	Lic.No/Date:0710113260 10.05.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application of subject Advancer Authorization as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 21.02.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019. Hence, it was decided to issue Final Reminder to firm with the request to furnish a copy of 4.07 application of the subject advance authorization immediately to this Directorate as per Policy Circular No. 23/2015-20, dated 15.05.2019, failing which its case will be rejected.			

84	Case No.: 120/13/82-ALC4/2018	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01098/AM19/	RLA File :09/24/040/00614/AM18/	Lic.No/Date:0910066236 15.05.2018	Defer Date:
	Decision: Deferred for comments of TE.			

85	Case No.: 18/13/82-ALC4/2018	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00996/AM19/	RLA File :09/24/040/00067/AM19/	Lic.No/Date:0910066242 18.05.2018	Defer Date:
	Decision: Deferred for comments of TE.			

86	Case No.: 168/12/82-ALC4/2018	Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00795/AM19/	RLA File :03/95/040/01140/AM18/	Lic.No/Date:0310821107 21.05.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 8/82-ALC4/2019 dated 20.09.2019, followed by Reminder on 31.10.2019 and Final Reminder on 13.02.2020: (i) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield at every stage The requisite reply is still awaited from the firm. In view of above, the Committee decided to defer the case.			

87	Case No.: 373/15/82-ALC4/2018	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01830/AM19/	RLA File :07/24/040/00046/AM19/	Lic.No/Date:0710113330 25.05.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 16.11.2019 has furnished its reply. Deferred for comments of TE.			

88	Case No.: 39/13/82-ALC4/2018	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01017/AM19/	RLA File :09/24/040/00082/AM19/	Lic.No/Date:0910066291 01.06.2018	Defer Date:
	Decision: Deferred for comments of TE.			

89	Case No.: 376/15/82-ALC4/2018	Party Name:GRANULES INDIA LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01833/AM19/	RLA File :09/24/040/00099/AM19/	Lic.No/Date:0910066295 04.06.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application of subject Advancer Authorization as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020 , followed by Reminder on 21.02.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019. Hence, it was decided to issue Final Reminder to firm with the request to furnish a copy of 4.07 application of the subject advance authorization immediately to this Directorate as per Policy Circular No. 23/2015-20, dated 15.05.2019, failing which its case will be rejected.			

90	Case No.: 378/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01835/AM19/	RLA File :05/23/040/00080/AM19/	Lic.No/Date:0510406733 05.06.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

91	Case No.: 379/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01836/AM19/	RLA File :05/23/040/00070/AM19/	Lic.No/Date:0510406734 05.06.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

92	Case No.:380/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01837/AM19/	RLA File :05/23/040/00022/AM19/	Lic.No/Date:0510406736 05.06.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

93	Case No.:279/10/82-ALC4/2018	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00566/AM19/	RLA File :03/94/040/00207/AM19/	Lic.No/Date:0310821556 08.06.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide its e-mail dated 14.02.2020 has furnished its reply. Deferred for comments of TE.			

94	Case No.:81/12/82-ALC4/2018	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00708/AM19/	RLA File :03/94/040/00194/AM19/	Lic.No/Date:0310821554 08.06.2018	Defer Date:
	Decision: Deferred for comments of TE.			

95	Case No.:60/15/82-ALC4/2018	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01517/AM19/	RLA File :09/24/040/00075/AM19/	Lic.No/Date:0910066310 08.06.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application of subject Advancer Authorization as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020 , followed by Reminder on 21.02.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019. Hence, it was decided to issue Final Reminder to firm with the request to furnish a copy of 4.07 application of the subject advance authorization immediately to this Directorate as per Policy Circular No. 23/2015-20, dated 15.05.2019, failing which its case will be rejected.			

96	Case No.:383/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01840/AM19/	RLA File :05/23/040/00121/AM19/	Lic.No/Date:0510406800 08.06.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

	Case No.: 385/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
97	HQ File :01/82/050/01842/AM19/	RLA File :05/23/040/00501/AM18/	Lic.No/Date:0510406802 08.06.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

	Case No.: 59/13/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01037/AM19/	RLA File :09/24/040/00106/AM19/	Lic.No/Date:0910066318 11.06.2018	Defer Date:
98	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 13.02.2020: (i) Justification for low yield in the process alongwith documentary evidence. (ii) Complete set of 4.07 application. In view of above, the Committee decided to issue <u>Final Reminder</u> to firm to furnish its reply, failing which the case will be rejected.			

	Case No.: 35/13/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01013/AM19/	RLA File :09/24/040/00136/AM19/	Lic.No/Date:0910066375 22.06.2018	Defer Date:
99	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 13.02.2020: (i) Justification for low yield in the process alongwith documentary evidence. (ii) Complete set of 4.07 application. In view of above, the Committee decided to issue <u>Final Reminder</u> to firm to furnish its reply, failing which the case will be rejected.			

100	Case No.: 71/13/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01049/AM19/	RLA File :09/24/040/00134/AM19/	Lic.No/Date:0910066374 22.06.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 13.02.2020: (i) Justification for low yield in the process alongwith documentary evidence. (ii) Complete set of 4.07 application. In view of above, the Committee decided to issue <u>Final Reminder</u> to firm to furnish its reply, failing which the case will be rejected.			

101	Case No.: 76/13/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01054/AM19/	RLA File :09/24/040/00135/AM19/	Lic.No/Date:0910066376 22.06.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 13.02.2020: (i) Justification for low yield in the process alongwith documentary evidence. (ii) Complete set of 4.07 application. In view of above, the Committee decided to issue <u>Final Reminder</u> to firm to furnish its reply, failing which the case will be rejected.			

102	Case No.: 274/10/82-ALC4/2018	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00561/AM19/	RLA File :03/95/040/00235/AM19/	Lic.No/Date:0310821895 25.06.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 07.11.2019 has furnished its reply. Deferred for comments of TE.			

103	Case No.: 185/13/82-ALC4/2018	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01163/AM19/	RLA File :34/24/040/00109/AM19/	Lic.No/Date:3410044282 26.06.2018	Defer Date:
	Decision: Deferred for comments of TE.			

104	Case No.:117/13/82-ALC4/2018	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01095/AM19/	RLA File :09/24/040/00150/AM19/	Lic.No/Date:0910066395 27.06.2018	Defer Date:
	Decision: Deferred for comments of TE.			

105	Case No.:12/15/82-ALC4/2018	Party Name:AUORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01469/AM19/	RLA File :09/24/040/00113/AM19/	Lic.No/Date:0910066403 28.06.2018	Defer Date:
	Decision: Deferred for comments of TE.			

106	Case No.:221/12/82-ALC4/2018	Party Name:IOL CHEMICALS AND PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00848/AM19/	RLA File :30/24/040/00017/AM19/	Lic.No/Date:3010104375 29.06.2018	Defer Date:
	Decision: Deferred for comments of TE.			

107	Case No.:417/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01874/AM19/	RLA File :05/23/040/00167/AM19/	Lic.No/Date:0510407069 04.07.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

108	Case No.:418/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01875/AM19/	RLA File :05/23/040/00163/AM19/	Lic.No/Date:0510407077 04.07.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

109	Case No.:419/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01876/AM19/	RLA File :05/23/040/00164/AM19/	Lic.No/Date:0510407078 04.07.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

Case No.:58/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Approved	
HQ File :01/82/050/01515/AM19/	RLA File :09/24/040/00168/AM19/	Lic.No/Date:0910066418 04.07.2018		
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2019 dated 03.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
CEFEPIME FOR INJECTION	1 kg	1	Cefepime Hydrochloride	0.655 kg
		2	L - Arginine	1.816 kg
		3	Acetone	0.37 kg
		4	Isopropyl Alcohol	0.392 kg
		5	Methanol	Relevant as per packing policy
RA concerned may take further necessary action as per above decision of NC.				

111	Case No.:389/15/82-ALC4/2018	Party Name:ATUL LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01846/AM19/	RLA File :08/24/040/00030/AM19/	Lic.No/Date:0810142955 04.07.2018	Defer Date:
	Decision: Deferred for comments of TE.			

112	Case No.:617/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02074/AM19/	RLA File :05/23/040/00166/AM19/	Lic.No/Date:0510407070 04.07.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

113	Case No.:96/12/82-ALC4/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00723/AM19/	RLA File :03/95/040/00332/AM19/	Lic.No/Date:0310822247 11.07.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 31.10.2019 has furnished its reply. Deferred for comments of TE.			

114	Case No.:46/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01503/AM19/	RLA File :09/24/040/00181/AM19/	Lic.No/Date:0910066442 11.07.2018	Defer Date:
	Decision: Deferred for comments of TE.			

115	Case No.:100/13/82- ALC4/2018	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01078/AM19/	RLA File :09/24/040/00188/AM19/	Lic.No/Date:0910066457 13.07.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 8/82-ALC4/2019 dated 06.09.2019, followed by Reminder on 31.10.2019 and Final Reminder on 13.02.2020. (i) Drug Manufacturing License (DML) of the export product showing approved composition. The requisite reply is still awaited from the firm. In view of above, the Committee decided to defer the case.			

116	Case No.:189/13/82- ALC4/2018	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01167/AM19/	RLA File :34/24/040/00114/AM19/	Lic.No/Date:3410044333 16.07.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 8/82-ALC4/2019 dated 06.09.2019, followed by Reminder on 31.10.2019 and Final Reminder on 13.02.2020. (i) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield at every stage. The requisite reply is still awaited from the firm. In view of above, the Committee decided to defer the case.			

117	Case No.:432/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01889/AM19/	RLA File :05/23/040/00183/AM19/	Lic.No/Date:0510407217 17.07.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

118	Case No.:444/15/82-ALC4/2018	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01901/AM19/	RLA File :09/24/040/00193/AM19/	Lic.No/Date:0910066488 19.07.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, followed by Reminder on 18.03.2020: (i) Complete and balanced chemical reactions with % yield on molar basis for each step. (ii) Technical justification alongwith catalogue for LYOPHILIZED ENZYME POWDER. (iii) End-use of the export product. In view of above, the Committee decided to issue <u>Final Reminder</u> to firm to furnish its reply, failing which the case will be rejected.			

119	Case No.:448/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01905/AM19/	RLA File :09/24/040/00200/AM19/	Lic.No/Date:0910066511 24.07.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

120	Case No.:239/13/82-ALC4/2018	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01217/AM19/	RLA File :03/94/040/00390/AM19/	Lic.No/Date:0310822723 31.07.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 8/82-ALC4/2019 dated 20.09.2019, followed by Reminder on 31.10.2019 and Final Reminder on 18.03.2020. (i) Exact name of the export product. (ii) Crude to finished product. (iii) Past production consumption data. The requisite reply is still awaited from the firm. In view of above, the Committee decided to defer the case.			

121	Case No.:460/15/82-ALC4/2018	Party Name:WINTAC LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01917/AM19/	RLA File :07/24/040/00087/AM19/	Lic.No/Date:0710113686 06.08.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

122	Case No.:172/13/82-ALC4/2018	Party Name:TIDE INDUSTRIES	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01150/AM19/	RLA File :34/24/040/00094/AM19/	Lic.No/Date:3410044399 08.08.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 01.11.2019 has furnished its reply. Deferred for comments of TE.			

123	Case No.:134/13/82-ALC4/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01112/AM19/	RLA File :03/95/040/00445/AM19/	Lic.No/Date:0310822942 09.08.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 24.10.2019 has furnished its reply. Deferred for comments of TE.			

124	Case No.:326/13/82-ALC4/2018	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01304/AM19/	RLA File :31/83/040/00082/AM19/	Lic.No/Date: 3110067147 20.08.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 26.11.2019 has furnished its reply. Deferred for comments of TE.			

125	Case No.:470/15/82-ALC4/2018	Party Name: JODAS EXPOIM PVT.LTD	Meet No/Date: 1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01927/AM19/	RLA File :05/23/040/00232/AM19/	Lic.No/Date: 0510407550 20.08.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

126	Case No.:471/15/82-ALC4/2018	Party Name: JODAS EXPOIM PVT.LTD	Meet No/Date: 1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01928/AM19/	RLA File :05/23/040/00231/AM19/	Lic.No/Date: 0510407551 20.08.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

127	Case No.:472/15/82-ALC4/2018	Party Name: WINTAC LIMITED,	Meet No/Date: 1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01929/AM19/	RLA File :07/24/040/00131/AM19/	Lic.No/Date: 0710113733 20.08.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

128	Case No.:142/13/82-ALC4/2018	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01120/AM19/	RLA File :03/95/040/00456/AM19/	Lic.No/Date:0310823254 24.08.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 9/82-ALC4/2019 dated 18.10.2019, followed by Reminder on 09.12.2019 and Final Reminder on 18.03.2020. (i) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield at every stage. The requisite reply is still awaited from the firm. In view of above, the Committee decided to defer the case.			

129	Case No.:209/13/82-ALC4/2018	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01187/AM19/	RLA File :31/83/040/00081/AM19/	Lic.No/Date:3110067162 24.08.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 9/82-ALC4/2019 dated 18.10.2019, followed by Reminder on 09.12.2019 and Final Reminder on 18.03.2020. (i) Catalogue of OCP. (ii) Certificate of Analysis (CoA) of OCP. (iii) Percentage yield on molar basis. The requisite reply is still awaited from the firm. In view of above, the Committee decided to defer the case.			

130	Case No.:475/15/82-ALC4/2018	Party Name:WINTAC LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01932/AM19/	RLA File :07/24/040/00098/AM19/	Lic.No/Date:0710113754 24.08.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

131	Case No.:368/13/82-ALC4/2018	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01346/AM19/	RLA File :03/94/040/00340/AM19/	Lic.No/Date:0310823354 28.08.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its letter dated 28.11.2019 has furnished its reply. Deferred for comments of TE.			

132	Case No.:369/13/82-ALC4/2018	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01347/AM19/	RLA File :03/94/040/00413/AM19/	Lic.No/Date:0310823358 28.08.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its letter dated 28.11.2019 has furnished its reply. Deferred for comments of TE.			

133	Case No.:35/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01492/AM19/	RLA File :09/24/040/00249/AM19/	Lic.No/Date:0910066604 29.08.2018	Defer Date:
	Decision: Deferred for comments of TE.			

134	Case No.:492/15/82-ALC4/2018	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01949/AM19/	RLA File :09/24/040/00245/AM19/	Lic.No/Date:0910066600 29.08.2018	Defer Date:
	Decision: Deferred for comments of TE.			

135	Case No.:84/13/82-ALC4/2018	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01062/AM19/	RLA File :09/24/040/00251/AM19/	Lic.No/Date:0910066620 03.09.2018	Defer Date:
	Decision: Deferred for comments of TE.			

136

Case No.:88/13/82-ALC4/2018	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Approved	
HQ File :01/82/050/01066/AM19/	RLA File :09/24/040/00247/AM19/	Lic.No/Date:0910066623 03.09.2018		
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 7/82-ALC4/2019 dated 06.09.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Qty	Sl. No.	Import Items	Qty
(2S,3S,5S)-2-Amino-3-Hydroxy-5-(1-Tetra hydro pyramid-2-only)-3-Methyl butanoyl) Amino-1,6-diphenyl Hexane-s-pyro glutamate (THP)	1 kg	1	DAH-II	1.13 kg
		2	1,2 DIMETHOXYETHANE	6.74 kg
		3	SODIUM BOROHYDRIDE	0.406 kg
		4	METHANE SULFONIC ACID (OR)METHANESULPHONIC ACID	1.57 kg
		5	ISOPROPYL ALCOHOL	1.27 kg
		6	Triethanolamine (99%)	1.167 kg
		7	N.N-DIMETHYL ACETAMIDE (OR) DIMETHYL ACETAMIDE	1.60 kg
		8	L-VALINE	0.630 kg
		9	MCF	1.00 kg
		10	MDC	3.25 kg
		11	ACERLONITRILE	0.30 kg
		12	METHANOL	3.30 kg
		13	METHYL TETR-BUTYL ETHER (OR)TERTIARY BUTYL METHYL ETHER	2.45 kg
		14	N,N-CARBONYL DIMIDAZOLE	0.443 kg
		15	AMMONIUMFORMATE	0.500 kg
		16	DIMETHYL FORMAMIDE	3.95 kg
		17	L-PYROGLUTAMIC ACID	0.295 kg
		18	AMMONIUM CHLORIDE	2.00 kg
		19	PALLADIUM SPONGE (99.95% MIN)	0.001 kg
RA concerned may take further necessary action as per above decision of NC.				

137	Case No.:502/15/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01959/AM19/	RLA File :09/24/040/00260/AM19/	Lic.No/Date:0910066621 03.09.2018	Defer Date:
	Decision: Deferred for comments of TE.			

138	Case No.:435/13/82-ALC4/2018	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01413/AM19/	RLA File :05/23/040/00242/AM19/	Lic.No/Date:0510407689 05.09.2018	Defer Date:
	Decision: Deferred for comments of TE.			

139	Case No.:44/15/82-ALC4/2018	Party Name:DISCOVERY LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01501/AM19/	RLA File :09/24/040/00283/AM19/	Lic.No/Date:0910066631 06.09.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 3/82-ALC4/2019 dated 05.07.2019, followed by Reminder on 02.08.2019 and Final Reminder on 18.03.2020. (i) Complete technical details as per Appendix 4E alongwith chemistry, Molecular weight and % of yield. The requisite reply is still awaited from the firm. In view of above, the Committee decided to defer the case.			

140	Case No.:429/13/82-ALC4/2018	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01407/AM19/	RLA File :08/24/040/00131/AM19/	Lic.No/Date:0810143413 07.09.2018	Defer Date:
	Decision: Deferred for comments of TE.			

141	Case No.:40/15/82-ALC4/2018	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01497/AM19/	RLA File :09/24/040/00230/AM19/	Lic.No/Date:0910066657 11.09.2018	Defer Date:
	Decision: Deferred for comments of TE.			

142	Case No.:41/15/82-ALC4/2018	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01498/AM19/	RLA File :09/24/040/00261/AM19/	Lic.No/Date:0910066658 11.09.2018	Defer Date:
	Decision: Deferred for comments of TE.			

143	Case No.:17/7/82-ALC4/2019	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/00512/AM20/	RLA File :07/24/040/00144/AM19/	Lic.No/Date:0710113843 12.09.2018	Defer Date:
	Decision: Deferred for comments of TE.			

144	Case No.:400/13/82-ALC4/2018	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01378/AM19/	RLA File :03/94/040/00504/AM19/	Lic.No/Date:0310823779 17.09.2018	Defer Date:
	Decision: Deferred for comments of TE.			

145	Case No.:519/15/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01976/AM19/	RLA File :09/24/040/00288/AM19/	Lic.No/Date:0910066679 18.09.2018	Defer Date:
	Decision: Deferred for comments of TE.			

146	Case No.:525/15/82-ALC4/2018	Party Name:SHILPA MEDICARE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01982/AM19/	RLA File :07/24/040/00164/AM19/	Lic.No/Date:0710113890 25.09.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

147	Case No.:176/13/82-ALC4/2018	Party Name:VOVANTIS LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01154/AM19/	RLA File :34/24/040/00145/AM19/	Lic.No/Date:3410044518 26.09.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide its e-mail dated 03.04.2020 has furnished its reply. Deferred for comments of TE.			

148	Case No.:213/13/82-ALC4/2018	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01191/AM19/	RLA File :31/83/040/00094/AM19/	Lic.No/Date:3110067177 26.09.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 9/82-ALC4/2019 dated 18.10.2019, followed by Reminder on 09.12.2019 and Final Reminder on 18.03.2020. (i) Exact chemical name of the export product. The requisite reply is still awaited from the firm. In view of above, the Committee decided to defer the case.			

149	Case No.:534/15/82-ALC4/2018	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01991/AM19/	RLA File :34/24/040/00184/AM19/	Lic.No/Date:3410044523 26.09.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

150	Case No.:536/15/82-ALC4/2018	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01993/AM19/	RLA File :34/24/040/00185/AM19/	Lic.No/Date:3410044524 26.09.2018	Defer Date:
	Decision: Deferred for comments of TE.			

151	Case No.:112/13/82-ALC4/2018	Party Name:VARAHI PHARMA PRIVATE LIMITED	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01090/AM19/	RLA File :66/24/040/00004/AM19/	Lic.No/Date:6610000013 03.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

152	Case No.:612/15/82-ALC4/2018	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02069/AM19/	RLA File :03/95/040/00560/AM19/	Lic.No/Date:0310824148 03.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 04.11.2019 has furnished its reply. Deferred for comments of TE.			

153	Case No.:52/13/82-ALC4/2018	Party Name:S V LABS PVT LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01030/AM19/	RLA File :09/24/040/00301/AM19/	Lic.No/Date:0910066711 04.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

154	Case No.:562/15/82-ALC4/2018	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02019/AM19/	RLA File :09/24/040/00302/AM19/	Lic.No/Date:0910066712 04.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

155	Case No.:565/15/82-ALC4/2018	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02022/AM19/	RLA File :09/24/040/00319/AM19/	Lic.No/Date:0910066716 04.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

156	Case No.:567/15/82-ALC4/2018	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02024/AM19/	RLA File :61/24/040/00009/AM19/	Lic.No/Date:6110001546 04.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 09.08.2019 has furnished its reply. Deferred for comments of TE.			

157	Case No.:454/13/82-ALC4/2018	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01432/AM19/	RLA File :22/24/040/00058/AM19/	Lic.No/Date:2210015989 05.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

158	Case No.:569/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02026/AM19/	RLA File :05/23/040/00297/AM19/	Lic.No/Date:0510408024 08.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

159	Case No.:570/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02027/AM19/	RLA File :05/23/040/00295/AM19/	Lic.No/Date:0510408025 08.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

160	Case No.:572/15/82-ALC4/2018	Party Name:A.R. LIFE SCIENCES PVT LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02029/AM19/	RLA File :09/24/040/00309/AM19/	Lic.No/Date:0910066726 08.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

161	Case No.:224/13/82-ALC4/2018	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01202/AM19/	RLA File :34/24/040/00225/AM19/	Lic.No/Date:3410044573 10.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

162	Case No.:582/15/82-ALC4/2018	Party Name:MACSON PRODUCTS	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02039/AM19/	RLA File :52/24/040/00039/AM19/	Lic.No/Date:5210042796 11.10.2018	Defer Date:
	Decision: The firm vide e-mail dated 05.02.2020 has informed that they have not taken any benefit against the subject advance authorization as they have not imported anything (as per the custom certified non-utilization certificate).			

163	Case No.:590/15/82-ALC4/2018	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02047/AM19/	RLA File :61/24/040/00011/AM19/	Lic.No/Date:6110001553 11.10.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

164	Case No.:801/15/82-ALC4/2018	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02258/AM19/	RLA File :34/24/040/00230/AM19/	Lic.No/Date:3410044580 11.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

165	Case No.:169/13/82-ALC4/2018	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01147/AM19/	RLA File :34/24/040/00211/AM19/	Lic.No/Date:3410044586 12.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

166	Case No.:592/15/82-ALC4/2018	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02049/AM19/	RLA File :09/24/040/00338/AM19/	Lic.No/Date:0910066753 16.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

167	Case No.:322/13/82-ALC4/2018	Party Name:ANLON HEALTHCARE PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01300/AM19/	RLA File :24/24/040/00033/AM19/	Lic.No/Date:2410042548 24.10.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, followed by Reminder on 18.03.2020: (i) Complete chemical reaction, molecular weight and % yield on molar basis for each step of manufacturing process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

168	Case No.:169/15/82-ALC4/2018	Party Name:WOCKHARDT LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01626/AM19/	RLA File :03/95/040/00755/AM19/	Lic.No/Date:0310824651 24.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

169	Case No.:424/13/82-ALC4/2018	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01402/AM19/	RLA File :34/24/040/00144/AM19/	Lic.No/Date:3410044635 25.10.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, followed by Reminder on 23.03.2020: (i) The Committee considered the case as per agenda and it was observed that the firm vide its e-mail dated 17.12.2019 has furnished a copy of Appendix 4E. However, the same is not readable. Hence, the Committee decided to call for a clear copy of Appendix 4E having complete technical details from the firm through Speed Post. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

170	Case No.:426/13/82-ALC4/2018	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01404/AM19/	RLA File :34/24/040/00208/AM19/	Lic.No/Date:3410044636 25.10.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, followed by Reminder on 23.03.2020: (i) The Committee considered the case as per agenda and it was observed that the firm vide its e-mail dated 17.12.2019 has furnished a copy of Appendix 4E. However, the same is not readable. Hence, the Committee decided to call for a clear copy of Appendix 4E having complete technical details from the firm through Speed Post. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

171	Case No.:453/13/82-ALC4/2018	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01431/AM19/	RLA File :08/24/040/00231/AM19/	Lic.No/Date:0810143739 25.10.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 8/82-ALC4/2019 dated 20.09.2019, followed by Reminder on 26.08.2019 and Final Reminder on 19.03.2020: (i) Breakup total no. of vials of different doses to be exported. (ii) QA approved batch manufacturing record showing issuance and reconciliation of material for manufacturing vaccine. The requisite reply is still awaited from the firm. In view of above, the Committee decided to defer the case.			

172	Case No.:597/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02054/AM19/	RLA File :09/24/040/00345/AM19/	Lic.No/Date:0910066762 25.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

173	Case No.:602/15/82-ALC4/2018	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02059/AM19/	RLA File :09/24/040/00229/AM19/	Lic.No/Date:0910066775 26.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

174	Case No.:603/15/82-ALC4/2018	Party Name:THERAPIVAPRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02060/AM19/	RLA File :09/24/040/00359/AM19/	Lic.No/Date:0910066778 26.10.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, followed by Reminder on 23.03.2020: (i) Complete and Balanced Chemical reaction with molecular weight. (ii) Percentage yield on molar basis for each step. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

175	Case No.:605/15/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02062/AM19/	RLA File :09/24/040/00354/AM19/	Lic.No/Date:0910066781 26.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

176	Case No.:608/15/82-ALC4/2018	Party Name:MACSON PRODUCTS	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02065/AM19/	RLA File :52/24/040/00058/AM19/	Lic.No/Date:5210042821 26.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

177	Case No.:232/13/82-ALC4/2018	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01210/AM19/	RLA File :31/83/040/00114/AM19/	Lic.No/Date:3110067218 29.10.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 4/82-ALC4/2019 dated 19.07.2019, 8/82-ALC4/2019 dated 20.09.2019, followed by Reminder on 01.11.2019 and Final Reminder on 19.03.2020. (i) It has been observed that the chemistry given by the firm is not clear, since the firm has stated that the raw material shown as phenol while import is of OCP 50. It was decided to ask the firm to furnish exact chemical name of OCP 50 along with manufacturing process and all technical details starting from OCP 50. The requisite reply is still awaited from the firm. In view of above, the Committee decided to defer the case.			

178	Case No.:183/13/82-ALC4/2018	Party Name:PHAROSE REMEDIES LTD.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01161/AM19/	RLA File :30/24/040/00032/AM19/	Lic.No/Date:3010104485 31.10.2018	Defer Date:
	Decision: Deferred for comments of TE.			

179	Case No.:614/15/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02071/AM19/	RLA File :09/24/040/00360/AM19/	Lic.No/Date:0910066814 08.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

180	Case No.:111/15/82-ALC4/2018	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01568/AM19/	RLA File :03/95/040/00709/AM19/	Lic.No/Date:0310824946 12.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

181	Case No.:616/15/82-ALC4/2018	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02073/AM19/	RLA File :09/24/040/00387/AM19/	Lic.No/Date:0910066821 12.11.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 09.12.2019 has furnished its reply. Deferred for comments of TE.			

182	Case No.:87/15/82-ALC4/2018	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01544/AM19/	RLA File :34/24/040/00267/AM19/	Lic.No/Date:3410044685 13.11.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 02.12.2019 has furnished its reply. Deferred for comments of TE.			

183

Case No.: 634/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Approved	
HQ File :01/82/050/02091/AM19/	RLA File :09/24/040/00376/AM19/	Lic.No/Date:0910066832 13.11.2018		
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2019 dated 31.01.2020, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
PIPERACILLIN SODIUM AND TAZOBACTAM SODIUM 8:1 FOR INJECTION	1 kg	1	4-Ethyl-2, 3 Dioxo Piperazine (EDP)	0.3323 kg
		2	6-Amino Penicillanic Acid (6-APA)	0.436 kg
		3	Activated Carbon (Carbon Enoanticromos)	0.1783 kg
		4	Isopropyl Alcohol (IPA)	0.050 kg
		5	Methanol (Methyl Alcohol)	0.0009 kg
		6	Methylene Chloride (MDC)	0.105 kg
		7	D(-) Alpha Phenyl Glycine Base (P G Base)	0.335 kg
		8	Penicillin G Amidase (Particle size 250 - 500 micron, Creamish to Brown regularly shaped beads) or (Immobilized Acylase Enzyme) Xinase	2.27 kg
		9	Tazobactam Acid	0.0015 kg
		10	Toluene	0.4384 kg
		11	Triethylamine	0.466 kg
		12	Trimethyl chlorosilane	0.3069 kg
		13	Triphosgene	0.2761 kg
		14	Aluminium Canisters / Bottles with Chloro Butyl Plug / Inner & Outer Lid and Gasket / Alu Caps [21 Ltrs (10Kg Cap)]	Relevant as per packing policy
RA concerned may take further necessary action as per above decision of NC.				

184	Case No.:623/15/82-ALC4/2018	Party Name:VINS BIOPRODUCTS LTD`	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02080/AM19/	RLA File :09/24/040/00363/AM19/	Lic.No/Date:0910066851 14.11.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 26.03.2020 has furnished its reply. Deferred for comments of TE.			

185	Case No.:627/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02084/AM19/	RLA File :09/24/040/00382/AM19/	Lic.No/Date:0910066853 15.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

186	Case No.:630/15/82-ALC4/2018	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02087/AM19/	RLA File :09/24/040/00391/AM19/	Lic.No/Date:0910066856 15.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

187	Case No.:2/15/82-ALC4/2018	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01459/AM19/	RLA File :34/24/040/00254/AM19/	Lic.No/Date:3410044710 20.11.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, followed by Reminder on 23.03.2020: (i) The Committee considered the case as per agenda and it was observed that the firm vide its e-mail dated 17.12.2019 has furnished a copy of Appendix 4E. However, the same is not readable. Hence, the Committee decided to call for a clear copy of Appendix 4E having complete technical details from the firm through Speed Post. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

188	Case No.:85/15/82-ALC4/2018	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01542/AM19/	RLA File :34/24/040/00255/AM19/	Lic.No/Date:3410044711 20.11.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, followed by Reminder on 23.03.2020: (i) The Committee considered the case as per agenda and it was observed that the firm vide its e-mail dated 17.12.2019 has furnished a copy of Appendix 4E. However, the same is not readable. Hence, the Committee decided to call for a clear copy of Appendix 4E having complete technical details from the firm through Speed Post. In view of above, the Committee decided to issue <u>Final Reminder</u> to firm to furnish its reply, failing which the case will be rejected.			

189	Case No.:86/15/82-ALC4/2018	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01543/AM19/	RLA File :34/24/040/00256/AM19/	Lic.No/Date:3410044712 20.11.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, followed by Reminder on 23.03.2020: (i) The Committee considered the case as per agenda and it was observed that the firm vide its e-mail dated 17.12.2019 has furnished a copy of Appendix 4E. However, the same is not readable. Hence, the Committee decided to call for a clear copy of Appendix 4E having complete technical details from the firm through Speed Post. In view of above, the Committee decided to issue <u>Final Reminder</u> to firm to furnish its reply, failing which the case will be rejected.			

190	Case No.:638/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82- ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02095/AM19/	RLA File :09/24/040/00386/AM19/	Lic.No/Date:0910066874 20.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

191	Case No.:639/15/82-ALC4/2018	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02096/AM19/	RLA File :08/24/040/00187/AM19/	Lic.No/Date:0810143923 20.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

192	Case No.:463/13/82-ALC4/2018	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01441/AM19/	RLA File :05/23/040/00359/AM19/	Lic.No/Date:0510408634 26.11.2018	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 9/82-ALC4/2019 dated 18.10.2019, followed by Reminder on 09.12.2019 and Final Reminder on 18.03.2020: (i) Catalogue of import item No. 2 – Silver Catalyst from the supplier (ii) Percentage activity of Silver Catalyst. (iii) Recovery / regeneration of Silver Catalyst. (iv) Production Consumption Data duly certified by GST/ Chartered Engineer. (v) Percentage of yield at every stage on molar basis. The requisite reply is still awaited from the firm. In view of above, the Committee decided to defer the case.			

193	Case No.:649/15/82-ALC4/2018	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02106/AM19/	RLA File :03/94/040/00713/AM19/	Lic.No/Date:0310825212 26.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

194	Case No.:659/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02116/AM19/	RLA File :09/24/040/00410/AM19/	Lic.No/Date:0910066905 28.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

195	Case No.:664/15/82-ALC4/2018	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02121/AM19/	RLA File :09/24/040/00358/AM19/	Lic.No/Date:0910066915 28.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

196	Case No.:669/15/82-ALC4/2018	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02126/AM19/	RLA File :61/24/040/00012/AM19/	Lic.No/Date:6110001560 28.11.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its letter dated 09.08.2019 has furnished its reply. Deferred for comments of TE.			

197	Case No.:670/15/82-ALC4/2018	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02127/AM19/	RLA File :61/24/040/00013/AM19/	Lic.No/Date:6110001561 28.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

198	Case No.:671/15/82-ALC4/2018	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02128/AM19/	RLA File :61/24/040/00014/AM19/	Lic.No/Date:6110001562 28.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

199	Case No.:672/15/82-ALC4/2018	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02129/AM19/	RLA File :61/24/040/00015/AM19/	Lic.No/Date:6110001563 28.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

200	Case No.:673/15/82-ALC4/2018	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02130/AM19/	RLA File :61/24/040/00018/AM19/	Lic.No/Date:6110001564 28.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

201	Case No.:674/15/82-ALC4/2018	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02131/AM19/	RLA File :61/24/040/00017/AM19/	Lic.No/Date:6110001565 28.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

202	Case No.:675/15/82-ALC4/2018	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02132/AM19/	RLA File :61/24/040/00016/AM19/	Lic.No/Date:6110001566 28.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

203	Case No.:668/15/82-ALC4/2018	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02125/AM19/	RLA File :08/24/040/00264/AM19/	Lic.No/Date:0810143988 29.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

204	Case No.:689/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02146/AM19/	RLA File :09/24/040/00421/AM19/	Lic.No/Date:0910066921 29.11.2018	Defer Date:
	Decision: Deferred for comments of TE.			

205	Case No.:684/15/82-ALC4/2018	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02141/AM19/	RLA File :09/24/040/00419/AM19/	Lic.No/Date:0910066930 03.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

206	Case No.:685/15/82-ALC4/2018	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02142/AM19/	RLA File :09/24/040/00420/AM19/	Lic.No/Date:0910066931 03.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

207	Case No.:688/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02145/AM19/	RLA File :05/23/040/00385/AM19/	Lic.No/Date:0510408748 04.12.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

208	Case No.:103/15/82-ALC4/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01560/AM19/	RLA File :03/95/040/00851/AM19/	Lic.No/Date:0310825462 05.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

209	Case No.:692/15/82-ALC4/2018	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02149/AM19/	RLA File :09/24/040/00424/AM19/	Lic.No/Date:0910066938 05.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

210	Case No.:696/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02153/AM19/	RLA File :09/24/040/00436/AM19/	Lic.No/Date:0910066944 05.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

211	Case No.:744/15/82-ALC4/2018	Party Name:LUPIN LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Withdrawn
	HQ File :01/82/050/02201/AM19/	RLA File :03/95/040/00876/AM19/	Lic.No/Date:0310825438 05.12.2018	
	Decision: The firm vide e-mail dated 30.01.2020 has informed that they had applied under para 4.18 of HBP Vol. I and hence they should be exempted from approval of NC. In view of above, the Committee decided to withdraw the case.			

212	Case No.:773/15/82-ALC4/2018	Party Name:LUPIN LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02230/AM19/	RLA File :03/95/040/00902/AM19/	Lic.No/Date:0310825460 05.12.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

213	Case No.:466/13/82-ALC4/2018	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01444/AM19/	RLA File :05/23/040/00376/AM19/	Lic.No/Date:0510408809 06.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

214	Case No.:698/15/82-ALC4/2018	Party Name:VISION DRUGS PVT LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02155/AM19/	RLA File :09/24/040/00412/AM19/	Lic.No/Date:0910066949 06.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

215	Case No.:700/15/82-ALC4/2018	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02157/AM19/	RLA File :03/94/040/00748/AM19/	Lic.No/Date:0310825472 06.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

216	Case No.:185/15/82-ALC4/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01642/AM19/	RLA File :03/95/040/00925/AM19/	Lic.No/Date:0310825514 07.12.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its letter dated 24.10.2019 has furnished its reply. Deferred for comments of TE.			

217	Case No.:88/15/82-ALC4/2018	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01545/AM19/	RLA File :03/94/040/00774/AM19/	Lic.No/Date:0310825559 10.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

218	Case No.:715/15/82-ALC4/2018	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02172/AM19/	RLA File :04/24/040/00143/AM19/	Lic.No/Date:0410164962 10.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

219	Case No.:139/15/82-ALC4/2018	Party Name:RUBICON RESEARCH PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01596/AM19/	RLA File :03/95/040/00889/AM19/	Lic.No/Date:0310825587 11.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

220	Case No.:711/15/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02168/AM19/	RLA File :09/24/040/00441/AM19/	Lic.No/Date:0910066959 11.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

221	Case No.:106/15/82-ALC4/2018	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01563/AM19/	RLA File :34/24/040/00294/AM19/	Lic.No/Date:3410044750 12.12.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 02.03.2020 has furnished its reply. Deferred for comments of TE.			

222	Case No.:721/15/82-ALC4/2018	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02178/AM19/	RLA File :61/24/040/00020/AM19/	Lic.No/Date:6110001570 13.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

223	Case No.:726/15/82-ALC4/2018	Party Name:NATCO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02183/AM19/	RLA File :09/24/040/00417/AM19/	Lic.No/Date:0910066973 18.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

224	Case No.:727/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02184/AM19/	RLA File :09/24/040/00443/AM19/	Lic.No/Date:0910066974 18.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

225	Case No.:735/15/82-ALC4/2018	Party Name:CIPLA LIMITED.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02192/AM19/	RLA File :03/94/040/00753/AM19/	Lic.No/Date:0310825758 18.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

226	Case No.:736/15/82-ALC4/2018	Party Name:AMI ORGANICS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02193/AM19/	RLA File :52/24/040/00068/AM19/	Lic.No/Date:5210042870 18.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

227	Case No.:99/15/82-ALC4/2018	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01556/AM19/	RLA File :05/24/040/00503/AM19/	Lic.No/Date:0510408988 19.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

228	Case No.:738/15/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02195/AM19/	RLA File :09/24/040/00460/AM19/	Lic.No/Date:0910066983 19.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

229	Case No.:1025/15/82-ALC4/2018	Party Name:ANLON HEALTHCARE PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02482/AM19/	RLA File :24/24/040/00044/AM19/	Lic.No/Date:2410042604 19.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

230	Case No.:742/15/82-ALC4/2018	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02199/AM19/	RLA File :34/24/040/00295/AM19/	Lic.No/Date: 3410044774 20.12.2018	Defer Date:
	Decision: The firm vide e-mail dated 29.01.2020 has informed that they had applied for issuance of Advance Authorization under para 4.07 A (self declaration and self ratification) in view of its becoming AEO status holder, but while issuing the subject Advance Authorization, RA inadvertently indicated Advance Licence issued under para 4.7 of HBP 2015-20, for which they have requested RLA, Vadodara to amend the condition sheet of advance authorization to read as Advance Licence issued under para 4.07 A of HBP Vol. I. The Committee considered the request of the firm and it was decided to verify the same from RLA, Vadodara. RLA, Vadodara vide e-mail dated 23.03.2020 has been requested to verify whether the advance authorization No. 3410044774 dated 20.12.2018 was issued under para 4.07A of HBP Vol. I – Self ratification scheme and whether the firm should be exempted from the approval of NC for the said advance authorization.			

231	Case No.:743/15/82-ALC4/2018	Party Name: SHUBHLAXMI INDUSTRIES	Meet No/Date: 1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02200/AM19/	RLA File :08/24/040/00267/AM19/	Lic.No/Date: 0810144119 20.12.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

232	Case No.:748/15/82-ALC4/2018	Party Name: SPANSULES FORMULATIONS	Meet No/Date: 1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02205/AM19/	RLA File :09/24/040/00418/AM19/	Lic.No/Date: 0910066987 20.12.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 03.09.2019 and 28.11.2019 has furnished its reply. Deferred for comments of TE.			

233	Case No.:752/15/82-ALC4/2018	Party Name: ATUL LIMITED,	Meet No/Date: 1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02209/AM19/	RLA File :08/24/040/00303/AM19/	Lic.No/Date: 0810144142 21.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

234	Case No.:925/15/82-ALC4/2018	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02382/AM19/	RLA File :09/24/040/00470/AM19/	Lic.No/Date:0910066998 24.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

235	Case No.:772/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02229/AM19/	RLA File :09/24/040/00445/AM19/	Lic.No/Date:0910067006 31.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

236	Case No.:775/15/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02232/AM19/	RLA File :09/24/040/00482/AM19/	Lic.No/Date:0910067014 31.12.2018	Defer Date:
	Decision: Deferred for comments of TE.			

237	Case No.:788/15/82-ALC4/2018	Party Name:MANKIND PHARMA LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02245/AM19/	RLA File :05/24/040/00552/AM19/	Lic.No/Date:0510409149 02.01.2019	Defer Date:
	Decision: Deferred for comments of TE.			

238	Case No.:1072/15/82-ALC4/2018	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02529/AM19/	RLA File :04/24/040/00218/AM19/	Lic.No/Date:0410165065 04.01.2019	Defer Date:
	Decision: Deferred for comments of TE.			

239	Case No.:109/15/82-ALC4/2018	Party Name:U SQUARE LIFESCIENCE PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01566/AM19/	RLA File :08/24/040/00329/AM19/	Lic.No/Date:0810144243 07.01.2019	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide its e-mail dated 20.03.2020 has furnished its reply. Deferred for comments of TE.			

240	Case No.:805/15/82-ALC4/2018	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02262/AM19/	RLA File :31/83/040/00157/AM19/	Lic.No/Date:3110067278 09.01.2019	Defer Date:
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 9/82-ALC4/2019 dated 18.10.2019, followed by Reminder on 09.12.2019 and Final Reminder on 18.03.2020: (i) Catalogue of OCP. (ii) Certificate of Analysis (CoA) of OCP. (iii) Percentage yield on molar basis. The requisite reply is still awaited from the firm. In view of above, the Committee decided to defer the case.			

241	Case No.:123/15/82-ALC4/2018	Party Name:REYAANSH HEALTHCARE	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/01580/AM19/	RLA File :03/95/040/01019/AM19/	Lic.No/Date:0310826282 10.01.2019	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide its e-mail dated 25.03.2020 has furnished its reply. Deferred for comments of TE.			

242	Case No.:811/15/82-ALC4/2018	Party Name:ATUL LIMITED,	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02268/AM19/	RLA File :08/24/040/00328/AM19/	Lic.No/Date:0810144290 10.01.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 11.11.2019 has furnished its reply. Deferred for comments of TE.			

243	Case No.:812/15/82-ALC4/2018	Party Name:BALAJI AMINES LIMITED	Meet No/Date:1/82-ALC4/2020 17.04.2020	Status: Deferred
	HQ File :01/82/050/02269/AM19/	RLA File :31/83/040/00158/AM19/	Lic.No/Date:3110067279 10.01.2019	Defer Date:
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 13.12.2019 has furnished its reply. Deferred for comments of TE.			

MANUAL CASES

Case No.	B- 01
Meeting No.	1/AM21
Date	17.04.2020
Firm's Name	M/s Clean Science and Technology Private Limited, Pune
HQ F. No.	01/82/162/00035/AM20/DES-III
Advance Authorization No. and Date	Not issued yet
Subject	Request of M/s Clean Science and Technology Private Limited, Pune for fixation of norms for the export product Ascorbyl Palmitate (ITC HS Code – 29362700) under Para 4.06 of HBP Vol. I (2015-20)

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to ratify the norms under para 4.06 of HBP Vol. I as per details below:

Export Product	Qty	Sl. No.	Import item	Qty
Ascorbyl Palmitate	1 kg	1	Palmitic Acid	0.727 kg
		2	Thionyl Chloride	0.470 kg
		3	Ascorbic Acid	0.500 kg
		4	N, N Dimethyl Acetamide	0.266 kg
		5	Methylene Dichloride	1.50 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 02
Meeting No.	1/AM21
Date	17.04.2020
Firm's Name	M/s Fine Organic Industries Limited, Mumbai
HQ F. No.	01/82/162/00043/AM20/DES-III
RLA F. No.	03/94/040/01001/AM20
Advance Authorization No. and Date	Not issued yet
Subject	Request of M/s Fine Organic Industries Limited, Mumbai for fixation of norms of the export product DATEM (DIACETYL TARTARIC ESTERS OF MONGLYCERIDES) (ITC HS Code – 29161590) under Para 4.06 of HBP Vol. I (2015-20)

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to ratify the norms under para 4.06 of HBP Vol. I as per details below:

Export Product	Qty	Sl. No.	Import item	Qty
DATEM (DIACETYL TARTARIC ESTERS OF MONGLYCERIDES)	1 kg	1	REFINED HIGH OLEIC SUN FLOWER OIL	0.705 kg
		2	Glycerine	0.147 kg
		3	TARTARIC ACID	0.167 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 03
Meeting No.	1/AM21
Date	17.04.2020
Firm's Name	M/s Fine Organic Industries Limited, Mumbai
HQ F. No.	01/82/162/00042/AM20/DES-III
RLA F. No.	03/94/040/00931/AM20
Advance Authorization No. and Date	Not issued yet
Subject	Request of M/s Fine Organic Industries Limited, Mumbai for fixation of norms of the export product Monoglyceride (ITC HS Code – 29157030) under Para 4.06 of HBP Vol. I (2015-20)

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to ratify the norms under para 4.06 of HBP Vol. I as per details below:

Export Product	Qty	Sl. No.	Import item	Qty
Monoglyceride - PS	1 kg	1	Hydrogenated Palm Stearin (HPS)	0.872 kg
		2	Glycerine	0.222 kg

RA concerned may take further necessary action as per above decision of NC.

Meeting ended with thanks to Chair.
